

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A No.2308/2016

This the 28th day of April, 2017

**Hon'ble Shri V. Ajay Kumar, Member(J)
Hon'ble Shri P.K. Basu, Member(A)**

Dr. Srishti Punjani, Age 25 years
Daughter of Shri Yogesh Punjani
Resident of C-2/52-B,
Lawrence Road (Keshavpuram)
Delhi-110035.

....Applicant

(By Advocate : Mr. Krishan Tewary for Ms. Rashmi Virmani)

Versus

1. Govt. of NCT of Delhi
Department of Health and Family Welfare
9th Level, A Wing, Delhi Secretariat
Delhi Secretariat, I.P. Estate
New Delhi-110002.
Through its Secretary.
2. The Director, Directorate of Health Services
Govt. of NCT of Delhi
F-17, Karkardooma, Delhi-110095.
3. Medical Superintendent
Sanjay Gandhi Memorial Hospital
Mangolpuri, Delhi-110083.Respondents

(By Advocate : Mr. Vijay Pandita)

ORDER (ORAL)

By : V. Ajay Kumar, Member (J)

When the matter was taken up for hearing, learned counsel for the applicant submitted that since the tenure of the applicant has already come to an end, the O.A has become infructuous. However, last month's salary of the applicant has not been paid so far till date.

2. In the circumstances, the O.A is dismissed as infructuous. However, the applicant may make an appropriate representation ventilating his remaining grievances, if any, within two weeks from the date of receipt of a copy of this order. On receiving such representation from the applicant, the respondents shall consider the same and pass an appropriate and speaking order thereon in accordance with law, within a period of two weeks therefrom. No costs.

(P. K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

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